Haryana Government
Forest and Wildlife Department
Notification

12th September, 2019

No. 1463-Ft-1-2019/13429.- Whereas, the owners of the majority of shares in the land specified in the Schedule given below have, with a view to the conservation of Environment and forests, thereon , represented in writing to the collector of Sonipat district that the said land may be managed on their behalf by the Divisional Forest officer, Forest Division, Sonipat as a protected forest on terms mutually agreed upon;

No, therefore in exercise of the powers conferred by sub-section(2) of section 38 of the Indian Forest act, 1927 (Central act 16 of 1927), the Governor of Haryana hereby applies the provisions of sections 30. 32, 33, 34 and 68 of the said act to the land specified in the given below:-

Schedule

District	Tehsil	Name of village with Numberdar	Description of the Khasra No.		Total Area
			Rectangle No.	Killa No.	
1	2	3	4	5	6
Sonepat	Sonepat	Barwasni 202	112//	21,22/2,24,25	28 Kanal 5 Marle
			113//	25	8 Kanal
			120//	4,5,6,7,8,9,13,14,15,16,17,18	93 Kanal 5 Marle
			121//	1,2,3,4,5,6,7,8,9,10,11,12,13,14/1,18,19,20	113 Kanal 9 Marle
			122//	1/2, 10	14 Kanal
			35//	9, 10/1, 11/1, 12/1, 13	34 Kanal 17 Marle
				Total	291 Kanal 14 Marle

A K M
(36-3-14)

ALOK NIGAM,
Additional Chief Secretary to Government, Haryana,
Forest and Wildlife
Department.